

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 518 of 2020

IN THE MATTER OF:

Kalinga Allied Industries India Pvt. Ltd.

...Appellant

Versus

Hindustan Coils Ltd. & Ors.

...Respondents

Present:

For Appellant : **Mr. Abhijit Sinha and Mr. Rakesh Wadhwa,
Advocates**

For Respondents: **Mr. Vipul Ganda, Advocate
Mr. I.P.S. Oberoi and Mr. Shally Khanna, Advocate**

ORDER
(Through Virtual Mode)

08.06.2020 Mr. Vipul Ganda, Advocate representing Respondent No. 1 submits that the arguing counsel Mr. Virender Ganda, learned Senior Counsel, is arguing the matter before another Court. In view of the same, the matter is adjourned to **10th June, 2020** at 10.30 A.M.

Meanwhile, the Resolution Professional, to whom a cheque of Rupees Five Crores has been tendered by Respondent No. 1 as stated by Shri I.P.S. Oberoi, Advocate representing him, shall not encash the same. It is further directed that the 'Committee of Creditor's meeting scheduled for tomorrow shall be deferred till the disposal of this appeal.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Shreasha Merla]
Member (Technical)**

/ns/RR/